

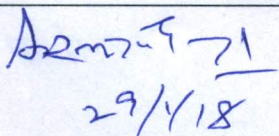
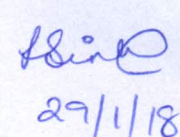
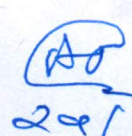
BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

CP(IB) No.513/KB/2017
CA(IB) No. 73/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29th January 2018, 10.30 A.M

Name of the Company	Maldar Barrels Pvt Ltd.-Vs-Pearson Drums & Barrels Pvt Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
1.	ARUN GUPTA, FCA	IRP	 29/1/18
10.	Ms. Rabayasee Sinha Adv	Operational Creditor	 29/1/18
1.	Mr. A.K. Upadhyay Adv	Respondent	 29/1/18

ORDER

Ld. Interim Resolution Professional (IRP) as well as Ld. Counsel for the operational creditor and the corporate debtor is present.

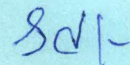
Ld. IRP has filed the progress report dated 29/01/2018.

Ld. Counsel for the operational creditor has drawn attention to the order passed by the Hon'ble Supreme Court under Article 142 of the Constitution of India in **Civil Appeal No. 778 of 2018 (Pearson Drums and Barrels (P) Ltd. -**

versus- Maldar Barrels (P) Ltd.) recording the settlement entered between the parties and set aside the order(s) passed by the Adjudicating Authority dated 09/01/2018.

Therefore, in view of the Hon'ble Supreme Court's Order, referred to above, I am inclined to close all the proceedings initiated upon the admission of C.P. (IB) No. 513/KB/2017. The applicant is directed to discharge the costs of advertisement as well as fees of the IRP within 1 week from today.

Petition is disposed of accordingly.



(Jinan K.R.)
Member (J)